

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s). 21519/2014

STATE OF UP AND ORS

Petitioner(s)

VERSUS

RAM DAYAL

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH

SLP(C) No. 21562/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 21565/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22668/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 23522/2014

(With appln.(s) for c/delay in filing SLP and Office Report)

SLP(C) No. 22669/2014

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay in refiling SLP and Office Report)

Date : 14/05/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr Syed Imtiaz Ali, Adv.

Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Mr Parikshit P Angadi, Adv.

Mr. V. N. Raghupathy, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the petitioner has still to take fresh steps to effect service on the sole respondent. Be taken within four weeks. Notice thereafter be issued.

List again on 17.8.2015.

(RACHNA GUPTA)
Registrar